Labour Minister should make a statement in regard to the LIC strike.

MR. SPEAKER : When the DeputySpeaker is there in the Chair, I know he would do that.

SHRI S. M. BANERJEE: I have the same regard for you.

धी जार्ष फरनेग्रीज (बम्बई दक्षिरा) : श्रष्यक्ष महोदय, कल डा० राम सुभग निह ने इसके लिये वायदा किया था।

MR. SPEAKER : I do not object to his making a statement. I am not standing in the way. If the Deputy-Speaker had said that, then it was from the Chair that he had made that observation.

SHRI NATH PAI (Rajapur): May I submit that the commitment is not by Shri Khadilkar but it was a commitment made by the Deputy-Speaker and hence it is binding on the Chair?

THE MINISTER OF PARLIAMEN. TARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Shri S. M. Banerjee and Shri George Fernanades both have pointed out that I had made some promise. There was no question of making any promise at all.

I only said that I had noted the contents. If ho wants to take my words in that way 1 would be only too happy. I have already conveyed it to the Labour Minister.

घी जार्ष करनेण्डोंज : हाथी साहब हस पर उठकर कुष्ठ करें। भभी भी दो दिन बाकी हैं पांच तारीक को हढ़ताल है यह एक बहुत ही गम्मीर मामला है भौर प्रष्यक्ष महोदय ग्राप मजदूर मन्न्नी को करें कि वह सबन में इस बारे में एक वक्तष्य वें।

SHRIS. M. BANERJEE : The Labour Minister is bere and let him make a statement. Otherwise, we shall be accused of indulging in politics.

SHRI ATAL BIHARI VAJPAYEE (Balrampur): You may admit a calling-attention-notice.

MR. SPEAKER : That is a different matter. Admitting a calling-attentionnotice is my privilege. Since a request has been made, and the leaders of the difforent parties are also asking for a statement, and the hon. Minister has heared it, according to the normal parliamentary practice he has to take note of the feolings expressod by the opposition and if not today, at least some time later make a statement. I leave it to him. I am not saying that he should make a statement here and now. Admitting a calling-attention-notice is my privilege. So, let us consider these things.

SHRI S.M. BANERJEE : Let him make a statement suo moru. Otherwise, we shall be accused of having induiged in politics, that the strike was politically motivated, there was incitement to rebellion and so on.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to roport the following message received from the Secretary of Rajya Sabha :
'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, Tuesday the 26th November, 1968, adopted the following motion in regard to the prosentation of the Report of the Jolat Committoe of the Houses on the Foroign Marriage Bill, 1963 :
"That the time appointed for the presentation of the Report of the Joint Committee of the Houres on the Bill to make provision relating to marriages of citisons of India outside India be axtoaded up to the first day of the sixty. seventh Session of the Rajya Sabha.".'

### 12.32 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL-Contd.

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\text { Clamee } 3
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MR. SPEAKER : The House will now take up further clauce-by-clause cos-
[Mr. Speaker]
sideration of the Indian Railways (Amendment) Bill. We had originally allotted anly 3 hours for it, but we have already spent 8 hours on it. Yesterday, clause 2 . which was a controversial clause, had beon diaposed of.

There are no amendments to clauses 3 and 4. So, I shell put them together to vote.

The question is :
"That clauses 3 and 4 stand part of the Bill".

The motion was adopted.
Clauses 3 and 4 were added to the Bill.

## Clause 5-(Repeal and Saving)

SHRI INDRAJIT GUPTA (Alipore): I beg to move :

Page 2, line 27, for " 14 th " substitute "20th".
In spite of my best efforts yosterday I could not elicit any reply from the hon. Minister as to the actual motivo underlying the effort to translate the ordinance into a statute. I had alleged yesterday that the only valid ground from the Government's point of view could be the desire to continue to persist with the cases which had been brought against the Central Government employees including railwaymen on the alleged ground of contravention of the ordinance which ordinance was promulgated in order to take action agalnst such people as went on atrike on the 19 h September. There could be no other ground for behaving in thia fashion.

This is in sharp contrast with what mappened in 1960 when a similar ordinance wat Hpaked by the same Goverament and was not sought to be transulated into an Act. This time the position is different. Government have adopted a more vindictive attitude and they want the ordipance to be lapitiul so that the cases which have been layuccbed in cqurt agajost. all those people could be carriod through and those persons could be persecuted, prosecuted and punished. 1 thiak the hon. Minister did not answer this point. In fact, he had evadod it yenterday. This show that Governmeat's atthede is entirely one of
victimisation. Therefore I am moving this amendment of mine to clause 5 which seeks to substitute '20th September' in place of ' 14 hh September'. In other words. the effect of this amendment is that no action can be taken in torms of that ordinance for anything which toak place on the 19th September. I think he should agree to this amendment. As we have already pointed out from this side of the House, all the things that he wants to do or he has explained a great length that be wants to do or to prevent are already provided for under the existing Railway Act and Railway Rules.

There is no other logical oxplanation possible for their porsisting in this attitude except that they want to see that the court cases are put through and the people concerned are punished and jailed and so on.

Therefore, 1 would appeal to the hon. Ministerto accept my amendment.

MR. SPEAKER : The amendment is now before the House.

THE MINISTER OF RAILWAYS (SHRIC.M. POONACHA): I am affraid it would not be possible for me to occept this aunendment for the reason that in regard to whatever court cases are there, the judisial action will have to take its natural course. It cannot be argued now that bocause such court cases are there, this amendment should be accepted thereby watering down the objectives of the proposed logislation that wo bave before us. So, I am not able to accopt this amendment.

My bon. friend was referring to certain monsures which had been brought forward in 1960 and which were not subsequently brought on the statute-book. I would submit that conditions diffor and therefore, there are valid reasons for putting this Bill on the statute-book as a permanent measure.

My hon. friend was also trying to point out the redundnacy of these provisions on the plea that the Railway Act and the rules thereunder contained stmilar provisions already. I bes to diflur from him. The Railway Act as ft ethode 80 w
provides for certain types of offences, but it does not in precise terms provide for dealing with the offences which we are now enumerating in this amending Bill. Therefore, this amending Bill is necessary in view of certain requirements for regular running of train service and train operations.

MR. SPEAKER : The hon. Member's point is this. He wants the date 20th September to be substituted in place of 14th September. I think he agrees to the clause being there, but he only wants a small concession and he wants the date 14th to be changed to 20th September, so that 191h September would not be covered. That is the only small concession which hon. Members are asking.

SHRI INDRAJIT GURTA : You consider it a small concession. We are grateful to you. He wants to cover the future We are requesting him not to give retrospective offect to it.

MR. SPEAKER : That is exactly what I have said.

SHRI C.M POONACHA: Whatever offences have been committed will have to be dealt with by the courts. This is a matter for the courts to decide.

MR. SPEAKER : Otherwise whatever action you have taken becomes illegal.

SHRI NATH PAI (Rajapur): He is, 1 think, trying to emphasise what is only too obvious. If an offence has taken place, it has to be dealt with in aceordance with the provisions of law, whatever law may be there. One has to accept that
statement. What we are disputing at this stage is not that. The so-called offence took place under the particular law of the country as it then existed. This law did not exist then. To make these offences come within the purview of this law is what wo are objecting to.

MR. SPEAKER : Ordinance was there.

SHRI NATH PAI: This particular Ordinance was there. An Ordinance is a temporary thing to deal with an amergency. It is a very daugerous step to make a permanent part of the statute of India what was intended as a temporary measure. What we are ploading is: let the so-called offences be dealt with under the normal law of the land; let not what was a temporary measure be used against it. You have tried to explain it to bim. Nobody is asking for a major concession in this. You have understood it. But has he?

MR. SPEAKER : I am prepared to yield, if necessary. I am not io a hurry.

SHRI S.M. BANERJEE (Kappur) : You have supported our cause.

MR. SPEAKER : The question is 1
"Page 2, line 27, for "14h" subatitute " 20 th ".

The Lok Sabha divided :

### 12.42 hrs.

## DIVISION NO. 20

AYES

Ahmed, Shri J.
Badrudduja, Shri
Banerjec, Shri S. M.
Barua, Shri Hem
Behera, Shri Baidhar
Biswas, Shri J. M.
Brij Bhushan Lal, Shri
Chakrapani, Shri C. K.
Danee, Shri S. A.
Deeai, Shri Dinkar
Devgun, Shri Hardayel
Dwivedy, Shri Sareadrameth
Fernandes, arri Ouore

Gopalan, Shri P.
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Gupta, Shri Kamwar Lal
Jha, Shiva Shri Chaodea
Khan, Shri Gbayoor All
Kisku, Etari A. K.
Kuchelar, Shri $\mathbf{O}$.
Kushwah, Shri Y. 8.
Lakkappa, Shri K.
Molabu Prasad, 8hri
Nair, Shri Vasudereas
Nath Pad, Shri
(Amdt.) Bill

Pandey, Shri Sar joo
Patil, Shri N. R
Ramabadran, $\mathrm{Sh}^{\mathrm{i}}$ T. D.
Ramji Ram, Shri
Samanta, Shri S. C.
Sambhali, Shri Ishaq
Sen. Shri Deven
Sezhiyan, Shri

Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Baipai, Shri Vidya Dhar
Barua, Shri Bedabrata
Bhagat, Shri B. R.
Bhandare, Shri R. D.
Bhargava, Shri B. N.
Birua, Shri Kolai
Bohra, Shri Onkarlal
Burman, Shri Kirit Bikram Deb
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prusad, Shri
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavau, Shri D. R.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dass, Shri C.
Desal, Shri Morarji
Dhillon, Shri G. S.
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Girja Kumari, Shrimati
Hari Krishna, Shri
Hem Raj, Shri
Jadhav, Shri V. N.
Kamble, Shri
Kesri, Shri Sitaram
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lagkar, Shri N. R.
Laxmi Bal, Shrimati
Mahadeva Prasad. Dr.
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Mandal, Shri Yamuna Prasad
Mano, Shri Shankarrao
Masuriya Din, Shri
Mehta, Shri Asoka
Mohta, Shri P. M.

Shah, Shri T. P.
Sharma, Shri Yajna Datt
Shastri, Shri Ramavatar
Sreedharan, Shri A.
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.

NOES
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohinder Kaur, Shrimati
Mrityunjay Prasad, Shri
Nanda, Shri
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pandey, Shri K. N.
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Patel, Shri N. N.
Patil, Shri T. A.
Poonacha, Shri C. M.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajni Devi, Shrimati
Rajasekharan, Shri
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Randhir Singh, Shri
Rane, Shri
Rao, Shri K. Narayana
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri P. Antony
Reddy, Shrimatl Sudha V.
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sapre, Shrimati Tara
Sarma, Shri A. T.
Sayyad All, Shri
Sen, Shri P. O.
Shambhu Nath, Shri
Shankaramand, Shrl B.
Sharma, Shri Naval Kiahore

Shashi Bhushan, Shri
Shastri, Shri Ramanand
Sheo Naraln, Shri
Sher Singh, Shri
Sheth, Sbri T. M.
Shinkre, Shri
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
MR. SPEAKER : The result of the division is:. Ayes, 41 ; Noes; 115

The motion was negatived.
MR. SPEAKER : The question is :
"That Clause 5 stand part of the Bill"

The motion was a topted.
Clause 5 was added to the Bill.
MR. SPEAKER : The question is :
"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.
Cluuse 1, the Enacting Furmula and the Title were added to the Bill

SHRIC. M. POONACHA : I beg to move :
"That the Bill be passed."
MR. SPEAKER : Wo shall $f x$ up some time for the third reading.

SHRI KANWAR LAL OUPTA (Delhi Sadar): Three hours.

MR. SPEAKER : For the whole Bill, the Business Advisory Committee fixed three hours. Now we should be reasonable. I would say at best one hour.

Motion moved :
"That the Bill be passed."
Shri Kanwar Lal Gupta.
बी बंबर लांज कुष्त : चध्यक्ष महोषय,

Snatak, Shri Nar Deo
Sudareanam, Shri M.
Supakar, Shri Sradhakar
Sursingh, Shri
Swaran Singh, Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Ulaka, Shri Ramachandra
Veerappa, Shri Ramachandra
Venkatasubbaiah, Shri P.
मुभे दुस है कि मंभी महोवय जिन्दोने यह किषेयक रता है वह् यह् नहीं बता सके है कि यह विधेयक उन्होंने क्यों रसा है। 当 पह्र कह सकता हूं कि वह पूरी तरह से विफल हो गये है यह बताने में कि इस विषेयक की क्या जस्टिफिकेषान है । वह्ह इस बारे में देषा को, छस सषम को विशवास में लेने में विल्कुल विफल हो गए ह1

में उन से एक सबाल पूध्जा चाहता हूं। क्या यह्र सही नहीं है कि इस विषेयक के जरिये से मापने हमेशा के लिए हड़तालों पर बीकिए बंन लगा दिया है ?

1203 hrs.
[Mr. Depaty-Speaker In the Chair]
घगर यह सही नहीं है तो क्या किसी भी स्यिति या परिस्थिति में सरकारी कर्मयात या रेलषे कमंथारी हढ़ताल कर सकते है ? भगर कर सकते है तो कब कर सकते है। मेरे अयाल से तो यहु किल किस्ठुल कम्पनीट बीकिए बैन लगाता है स्ट्राइक्स के ऊपर । स्ट्राइ्र का पषिकार घाज तक यह सरकार बेती घाई है मौर कुनिया के सभी प्रतातंकीय केत्य इसता भ्रधिकार केते भाए है। पापको माूूम होगा कि केरस गवर्म मेट के बरे में हुमार का फिनिस्टर ने यह कहा है कि कीजिएट्र टिकेस का पषिकार होना बादिये । म्रर बहो की हरफार हुँ्त गनत काम करती है तो उसके fिनाक


[^0][श्री कंवर लाल मुप्त]

में रब्नते हुए या तो भाप यह्ठ कहें कि सरकार कभी गलती कर ही नहीं सकती है मोर भगर भ्राप यह नहीं कहते हैं ग्रोर भ्रार छसको मामते हैं कि सरकार गलती कर सकती है श्रोर भगर एक बार भी वह गलती करे तो जो स्ट्राएक का घ्रधिकार है क्या वह् कलंक्टिव डिफेंस नहीं है ? केरल में घाप कुछ कहते है घोर जब पापकी बारी घाती है तो कुछ घोर कहते हैं ।

उपाहयक्ष मह्रोदय, में यह् समभता हूँ कि स्ट्राइक्र का प्रधिकार छीन कर श्रापने एक मोबिक जो पधिकारहै, उस प्रधिकार पर कुठाराषात किया है। यहू विल जब कानून बन आएगा तो पद्द एंटी-पीपल होगा घ्रोर मोलिक प्रषिकारियों के ऊपर कलंक का टीका साषित होगा। यह ब्लक बिल है।

में इस बात को मानता हूँ कि वायोलेंस नहीं होना चाहिए। प्राप घगर यह कहते कि ओो वायोलेंस करता है उसको सजा दो जानी चाहिये, मैं भापके साथ इत्तिफाक कर सकता था। सरकार यह् कहती भ्रगर कि मेबोटाजिंग नहीं होना चाहिये तो मैं उसके साथ होता । लेकिन किसी मी परिस्थिति में हढ़ताल हमेशा निए भाव इसको बन्द कर दें, तो क्या इसका यह मतलब नहीं है कि यह सरकार टोटिंलिेरियनिज्म की तरफ जाना चाहनी है ? वास्नव में सरकार चलाना रोप डांसिग के बराबर होता है जहाँ पर पादमी को बढ़ा वंले स करना पड़ता है। मापको दिककते हैं, इसको मे मानता है। लेकिन विषकतों का यह मतलब नहीं है कि पाप प्रजातंत्र का गला घोंट वें ।

जब्र घंग्लंड्ड में रेसवे वर्कर्ज की वकं टू बल स्ट्राक्ष चस रही पी तब में बहीं था। मैंने देखा कि बहां सरकार ने कोई एमरेंेंसी fिकलेयर नी़ीं की । यहां पर पगर सरषार को कोई बकलीक है तो बढ़्र एमरेंसी ला सकती है, पाfिनेस जारी करने की पाबर उसके वास है। 1960 के बाद 1968 में जाकर एक दिन की टोकन स्दापक हुँ है। ऐसी पवस्था हैन का

जस्टिफिकेषान है भापके पाल की घ्राप ससके बारे में एक रेग्युलर ला बनाना चाहते हैं। कोई भी भापके पास जस्टीफिकेषान नहीं है। भ्रगर सरकार को कभी दिककत भाती है तो वह श्राहिमेंस ला सकती है । प्रापको मालूम ही होगा कि जष भी एमरजेसी भाई है सदम के छघर के लोग भी पौर उषर के लोग भी हमेश्षा सरकार के साथ रहे हैं, सरकार का उनहोंमें साथ दिया है 1 फंडेंेंटल राइट्स को ताक पर रख कर ह्मेशा भ्रापके हाष में हमने खागछोर दी है। चीनी ह्मला हुपा प।किसतान का हमला हुग्रा, तब सब पापके ताथ थे । प्राज एक रेग्युलर एक्ट बनाने की क्या जरूरत है, यह में पू ब्न्ना चाहता हूँ । पगर प्राप को कुछ तकलीफ होनी है तो जब तक उंमोक्रे सी दै तब तक ह्मेशा होगी ही। हर एक सरकार को होती है। हर एक पार्टी जो उैमोक्रसी में विएवास रख़ती है उसको इस दिककत का, इस तकलीफ का सामना करना ही पड़ेगा।母ूंकि हृमारा विश्वास डंमोक्रंसी में है, हस वासे़े हमको बंलिंस्ठ जजमेंट रखना चाहिये ।

हमारे कम्युनिस्ट भाई हैं जोकि हमेशा उुमोक्रे सी की दुहाई देते हैं । में इससे दृतिफाक नहीं करता है। इसका कार या यह है कि जब तक वे पावर में नहीं पाते हैं तब तक वे फंडेमेंटल राह्ट्स, डैमोक्रंटिक राइट्स इत्यादि की बारें फरते हैं सीकिन कल को भगबान म करे हमारे कम्युनिस्ट भाई सैंटर में पावर में था जाए. तो मैं उन से प्घ्घना घाहता है कि चयों बनर्जी साहृष, प्राप स्ट्राकक का प्रषिकार देंगे ?

बी स० मों० बाल्जी : देगे।
थी बंबर लाल गुप्त : क्या ₹स में या घीन में स्ट्राइक का पषिकार है ? कहीं नहीं है। कम्मुजिस्ट फर्टी की उंजोके ली का तो हो यही मतलब लगाता हूं कि धपनी घारमा को दका


हमारे कम्युनिस्ट भाई तो प्रजातंत्र में विएवास गहीं करते है, ोेकिम सएकार तो करती है। घणर वह करती है तो के पूक्बा चहता हू कि क्मों घापने प्रजातंष का गला बोंटोे की ठानी है

पाज बीस साल बाद घाप क्यों हस विषेयक को लाये हैं ? छसका कारएा यह है कि यह् सरकार ध्राहिस्ता भाहिस्ता धपने श्रापको कमबोर महतूस करने लग गई है। किसी भी तरकार या किसी भी पार्टी को ताकत जनता से मिलती है । जब जनता को स्पोर्ट कम हो जाती है किसी भी पार्टी को या सरकार को, तब वह कोशिशा करती है कि किसी न किसी तरह से श्रपने कुसियां बनाये रकखी जायें घ्रोर ऐसा करने के लिए वह कानूनों की श्राड़ लेती हैं, पुलिस घोर मिलिटरी की श्राड़ लेती है। क्या श्रंश्रंजों की बात भ्याप भूल गए है ? उनको लाठी, तलवार, गोलियां, पुलिस, मिलिटरी वगंरह नही aचा सकी। काराए यह है कि उस सरकार को जनता का विएवास प्राप्त नहीं था 1 घ्रापको भी यह कानून बचा नहीं सकेगा। यह् उस चीज का कोई हल नहीं है ।

मैने खुद कहा है कि मैं सरकारी कमंचारियों द्वारा बार-बार हुत्ताल पर जाना पसन्द्व नहीं करता, छसको भच्छा नहीं समभता कि वायोलेंस घोर गड़बड़ हो। लेकिन ह़्ताल तमी होनी चाहिये जन जंनुइन डिफिकलटी हो । हउताल एक दम नहीं होती है। भाप पहले यूनियंज को रिकगनाइज करते हैं। यूनियम ली $\mathbf{x}$ को भापने घुट्टी वे रूकी है कि वे यूनियंज का काम करें। पूनियंज उनक तनस्चाह छेती हैं 1 वे सरकारी कमंचारी रहते है। भापने उनको काम करने की घुटी ती हुई है। इसका मउलब यह है कि बीस साल तक घ्राष ट्रेट्रूनियंज का काम थसि, इसको बड़ाबा बेते रहे है। बब ऐेढी बात है तो घाज घाप उसका गसा क्यों बोट्रा काइत है ? क्या इसका बस्दिकिकेतन है ? घगर सोरों की

भलाई को बात घाप कहते है, ती मै इसको माज लेता हू। लेकिम हस में होगों की बलाई नहीं है। म्रवर कहीं वायलेस होती है, या वड़बह़ होती है पोर जनता के हित में कोई काभून या घार्न्नेंस पास करमा बहली है, तो कोई भी बदस्य उत्ष पर एतराब नहीं करणा 1 जहाँ तक 19 षितम्बर की हए़ताल का सम्बण्व है, हम लोग कभी भी यह् मांग नहीं करेंगे कि घगर किसी सरकारी कर्मषारी के बायलेंस की है, तो उसको सज़ नहीं मिलनी चािए । लेकिण भ्रगर किसी ने यह सोषते हैए कि सरकार गलतो पर है—्मोर सरकार कई बार गलती करती है-छान्तिपूरां तरीक से उसके विहत्ड भावाज उठाई, या हह़ताल की, तो उसके इस घ्रधिकार को ₹्वीकार करना चाहिए। इस लिए सरकार द्वारा इसके विरद्ध हमेशा के लिए भपने हाथ में पावर्ज लेना गलत होगा ।

सरकार को कानून का सहारा होने के बजाये हस समस्या की जड़ में में जा कर सोचना घाहिए कि घाकिर लोग ऐसे क्यों करते हैं। जब तक सरकार मीलिक रूप से दस समन्य का समाधान नहीं करेगी, तब तक कानून इस बारे में सहायक नहीं हो सकला है। माज स्टुडेट्स को देखिये। जगक्र जगह पर भगते हो रें है। हर एक यूनिबसिटी बन्द हो रही है, बारं तरफ ललिसनेस थीर छनfिसिप्लन फीस रही है। वह सब कुष क्यों हो रहा है ? सरकार के पास कानून है, बफा 144 है, पुलिस है। इसक बावरूप इस प्रकार की धट्नायें क्यों हो रही हैं ? म समफता है कि हस का कारएा पह है कि पाज्य तक सरकार ने हस क्षेका को एक उसित fिथा, चायरेक्षम, नहीं षी है 1 वह लोमीं की भाषिक स्थिति को नुषारने में च्रसकफ रही है। पाल केच में करोड़ों बाषसी झूक्षा भर
 विर्णावयों को मालूम नहीं हैं कित किजा श्राप्त करते के बाष उन्हें कोई नीकरी किलेगी था



धाबिर कम बतवों का इन्बत्जाम किजने करणा
[श्रीं कंबरलाल गुप्त]

है ? भगर बीस साल हुकूमत करने के बाद भी यह सरकार भ्रपने कर्मचारियों को रपये की परष्षेजिग कैपेसिटी को दृष्टि में रखते हुए उन्हें 1947 में मिलने वाली तनख्वाह पाज, 1968 में, नहीं के सकती है, तो भाज वह जो सजा रेल कर्मयारियों को वे रही है, वह उन्हृं नहीं मिलनी चाहिए; वह सजा मेरे सामने बंते हुए लोगों को मिलनी चाहिए, जो लोगों को रोटी देने में कपड़े धोर मकान की बात तो छोड़ दीजिए बुरी तरह् से फेल हुए हैं। सरकार को हत समस्या के एलट काजमें जाना चाहिए।

पीक़े किन्हीं परिस्थितियों में सरकार ने यह्ह भर्णिनेस तो निकाल दिया, लेकिन ताज्जुब इस बात पर है कि भ्राज किसी किस्म की गड़बड़ नहीं है, कोई हढ़ताल नहीं हो रही है, लेकिन किर भी यह कानून पास किया जा रहा है।

घी स० मो० घर्जी : इनके दिमाग में हड़ताल हैं।

घी कंबर लाज गुप्त : पाज जो परिस्थिति है, उसके लिए वर्तमान कानून, एनिज़िसटा लाज ही काफी मउबूत है। द्यगर कोई भादमी रेल को रोकता है या रेलवे कर्मचारी को काम नहीं करने देता है, तो इंिियन पीनल कोड के प्रन्तगंत उस्षे गवर्न मेंट सरबेंट के काम में पाबस्ट्रक्यान पैषा करने के पुर्म में पकड़ा जा सकता है। घाज सरकार को घौर घषिक ताकत लेने की जहारत नहीं है।

लेकिन हम ने वेला है कि छस सरकार को यह प्रापत हो गई है कि बह्ट ज्यादा ताकत हो लेती जती है, लेकिन जहां उसकी जलरत नहीं है, वहां बह् उसको इस्तेमाल करती है घोर चहां जक्रत है, वहां उसको इस्तेमाल नहीं करती है। पाषको याद होगा कि विखले सेष्यन में उब किसी सबस्य ने पूष्षा कि जो लोग माबो की तस्थीरे लगाते है या "मयूव तिन्धाजाष" के नारे लगाते हैं, उन्दें fिसकार क्यों

नहीं किया जाता है, तो श्री चुक्ल ने जवाब दिया कि सरकार के पास कोई ऐसा कानून नही है, जिसके मातहत उन्हें fिरफ्तार किया जा सके । उस बात को चार महीने हो गये हैं, लेकिन म्राज तक सरकार ऐसा कोई कानून बना कर नहीं लाई है, जिसकी पाज़ केरल, कलकसा भ्रोर कई दूसरे ₹थानों पर जरूरत है।

इसके मुकाबले में सरकार एक ऐसा कानून ले कर श्राई है, जिसकी जहरूत नहीं थी। श्रोर वह कानून किस के विरद्ध लाया गया है ? उन लोगों के विरद्ध, जो उसके श्रपने प्रंग हैं।

मन्ज्री महोदय इस सदन को यह विशवास नहीं दिला सके हैं कि इस कानून की कोई जस्टिफिकेशन है। इस सरकार को लोगों के विश्वास पर जिन्दा रहना चाहिए। उसे कानून गोली प्रोर लाठी पर ही विशवास नहीं रखना चाहिए। यह कानून एन्टी-लेबर, एन्टी-पीपल है श्रोर यह बलंक बिल है। जो लोग प्रजातंत्र में विरवास करते हैं, उन सव को पूरे जोर से इसका विरोध करना चाहिए।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Sir, this Houie has devoted more than 9 hours to this Bill and the number of amendments moved must have convinced the minister that it is not only that we want to oppose anything that the Government brings Corward, but the Bill has such dangerous implication. Unless the Government thoroughly looks into it, it is going to illegalise strickes in this country. I know the Law Minister repeated that Government is not going to illegalise strikes. But the fact remains that this Blll is going to do that. Take obstruction of railway track. Are there no provisions in the statutes already passed under which a person who obstructs the railway track can be arrested ? There are. The right of the people to register their protest by obstructing or offering satyagraha is there in the Constitution. It is the inherent right. I would have understood that the Government was honest in its intentions if it had accepted an amendment that this Bill will not be

Imdlan Rathways
(Amdt.) Bill
applicable to a token strike or a legal strike. But this amendment was rejected after a division.

Legal strike means regular notice according to law has been given. There is the right of pickoting we learnt from Gandhiji. If I give regular notice that I am going to picket at such and such a place to register my protest against an injustice, is that an illegal act ? Do you want to prevent even that ? I am completely surprised at the way this Government is functioning. For little things, they want to take more and more powers, because they are afraid of the people. There is no doubt about that. One by one they are curbing the powers of the people. They know they cannot tamper with the fundamental rights in the Constitution so easily. So, by some other means they want to curb the rights of the people by passing legislation vlike the Unlawful Activities Prevention Act, Central Industrial Security Force Act, etc. If you remove these demoratic rights of the people one by one, the people will ultimately take to unlawful violent means. You are really encouraging this tendency by Bills of this nature. If people are determined to disobey your order, do you think such a measure will be able to prevent that? Not at all.

The Minister said, we are not curbing the rights of railway men alone and it is applicable to others also. The regular laws are there to arrest them and take action. What was the necessity for this Bill ? It was ouly the vindictive attitude and nothing else. These ministers who are to decide the policies completely forget that they owe allegiance to the Constitution, not to the bureaucracy that only knows the rule of the rod. Otberwise, they would not have succumbed to this preasure that there was no law, these things are happening; and this was necessary. Laws need to be changed to see that the people's inherent rights are not curbed. I would, therefore, register my protest against this Bill. What are you going to do by this Bill? You are only inviting more trouble. There is no doubt in my mind that you are really inviting more trouble, more destruction of railway property. This Bill is out soing to save
railway property from destruction.
MR. DEPUTY-SPEAKER : He may continue his specch after lunch.
13.00 hrs.

The Lok Sabha a djourned for Lunch till fourseen of the Clock

## The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock

[Mr. Deputy-Speaker in the Chalr]

## RE. REPORTED ARREST OF SUGARCANE GROWERS

MR. DEPUTY-SPEAKER : Shri S.N. Dwivedy to continue his speech.

भी रसषीर दिल (रोहतक) : किप्टी स्पीकर महोदय, पापकी मार्फत सरकार की नोटिस में में इस बक्त जो बात लाना चाहता है, उसे सुन कर भापको ताभ्जुष होगा। सैकप़ों, हजारों किसानों को गन्ने की कीमत ठीक मागते के जुमें में जेलों में गाला जा रहा है घोर पहा काम मिल मासिक करवा रे हैं। वह सरकार का सबाल नहीं है, बहिक मिल मालिक पुलिस से मिल कर हातरों किसानों को केल में उलवा रहे हैं......

MR. DEPUTY SPEAKER : As I mald yesterday, this is not anotber zere hour.
 की ठीक कीयत माग रहा है, वह परणा है कि उसके गल्ने का माष बाई क० मन नहीं होगा चाहिये, वस्कि 11 क० मल दिया आाय । बल से यह माब मागते हैं तो उनको पीटा बा रहा है, ेेल में उलबाया का रहा है। है fिल्टी प्राइम fिनिस्टर पीर वानियामेंद्री घफेकसं निनिस्टर से पापके मार्फत कहाता चाहणा हें कि ते है मामोे में बकल 齐, किसान की मबत करें, उस को जेल आये से ब्षायें धीर उसको कीए कीमत



[^0]:    The following Members also recorded
    NOES: Sarvashri J. B. 8. Biot and

